# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

#### **LOK SABHA**

### **UNSTARRED QUESTION No. 1398**

# TO BE ANSWERED ON THE 3<sup>rd</sup> May, 2016

### **Generic Drug Shops**

1398. SHRI PR. SENTHIL NATHAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the pharmaceutical sector is affected due to too much counter sale of generic drugs and medicines by medical shops;
- (b) if so, the details thereof and the steps taken by the Government to set up pharmacies and medical shops throughout the country;
- (c) the modalities, guidelines and norms chalked out by the Government to check, monitor and curb the distribution and sale of spurious drugs and expired medicines in the country;
- (d) the total quantity and value of spurious drugs and expired medicines detected during the last year in the Indian pharmaceutical market; and
- (e) the stringent action taken against the people involved in the distribution and sale of spurious drugs and expired medicines in the country?

## **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

- (a): No, Madam. As per the report of Working Group on Drugs and Pharmaceutical Industry 12<sup>th</sup> Five Year Plan (2012-2017), the Indian Pharmaceutical Industry is ranked 3<sup>rd</sup> globally in volume and 14<sup>th</sup> in value, supplying around 10% of total global production.
- (b): In view of reply to (a) above, does not arise.
- (c): The manufacturing, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 made thereunder through a system of licensing and inspection. License for manufacturing sale and distribution of drugs are granted by State Licensing Authorities appointed by respective State Governments. State Licensing Authorities are legally empowered to take action against violations of any provisions of said Act.

(d) & (e): As per the Office of the Drugs Controller General (India), information received from various States/Union Territories Drug Controllers mentioned that there were 3697 number of drug samples declared spurious/adulterated and 361 cases of expired drugs valued at Rupees 6,99,448.54 during 1<sup>st</sup> April, 2015 to 31<sup>st</sup> March, 2016 were detected. These cases were investigation and FIR, Prosecution, Suspension/Cancellation of licenses were done where found guilty.

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